

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

| NOTES OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
|-----------------------|------------------------|
|-----------------------|------------------------|

25.02.2010

MA 42/2010 (OA No. 272/2009)

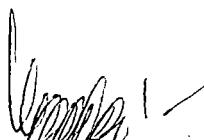
Mr. Rajveer Sharma, Counsel for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

This MA has been moved by the applicant for withdrawing the OA with liberty reserved to him to file substantive OA for the same cause of action.

In view of the averments made in the MA, the MA is allowed. The applicant is permitted to withdraw the OA with liberty reserved to him to file substantive OA for the same cause of action.

In view of what has been stated above, the OA as well as MA are disposed of accordingly.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAGHAN)
MEMBER (S)

AHO